

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 392/(MAH)/2017
CA No.

CORAM:

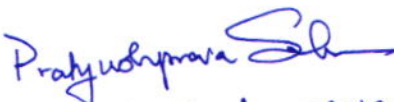
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2017

NAME OF THE PARTIES: Premier Auto Finance Ltd.
V/s.
AMS Trading & Investment Pvt..Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
38	Premier Auto finance Ltd	Petitioner	
	 (Authorized representative)		

ORDER

T.C.P. No. 392/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present..
2. He placed on record a Letter with an Affidavit seeking withdrawal of the Petition. The relevant portion of the Affidavit is reproduced below :-



..2..

T.C.P. No. 392/I&BC/NCLT/MB/MAH/2017

- "(1) *Wishes to withdraw the aforementioned Petition TCP No. 392 of 2017 as per directions given by the Hon'ble Bench on 14 September 2017; and*
- (2) *The Petitioner seeks the liberty to file a fresh petition against the Respondent as a financial creditor under section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority), Rules, 2016."*
3. Under the circumstances when the Petitioner suo moto is withdrawing the Petition, hence he is allowed to withdraw the Petition.
4. He is seeking liberty to file, if permitted by Law, Fresh Petition as Financial Creditor.
5. The Petition is disposed of as "Withdrawn". To be consigned to Records.

Sd/ -

Bhaskara Pantula Mohan
Member (Judicial)
25.09.2017

Sd/ -

M.K. Shrawat
Member (Judicial)